

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 3951
TO BE ANSWERED ON 02.04.2018

DELAY IN WAGE PAYMENT

3951. SHRIMATI VIJILA SATHYANANTH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that the civil society activists have alleged that a big reason for the improved performance was wrong process of calculating delays in contravention of the Minimum Wages Act;
- (b) if so, the details thereof;
- (c) whether it is also a fact that Government has claimed a big drop in delay in wage payment to rural job scheme workers in the first four months of 2017-18; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a)&(b): The Ministry is not aware about any such allegation citing improved performance of MGNREGS for wrong process of calculating delays in contravention of Minimum Wages Act.

The provisions of para 29 (1) (b) of Schedule-II, clearly states that “ For the purpose of ensuring accountability in payment of wages and to calculate culpability of various functionaries or agencies, the State shall divide the processes leading to determination and payment of wages into various stages such as –

- i. measurement of work;
- ii. computerising the muster rolls;
- iii. computerising of measurements;
- iv. generation of wage lists; and
- v. uploading of Fund Transfer Orders (FTOs),

and specify stage wise maximum time limits along with the functionary or agency which is responsible for discharging the specific function”.

The MIS automatically calculates the compensation as per para 29 (1) (b) of the Schedule-II of the Act. Further, the State Governments make the payment of compensation upfront after due verification, as per the advice of the Ministry.

(c)&(d) : The Ministry is making all efforts to improve the timely payment of wages. The payment process has two stages. Stage-I calculates the status till generation and signing of FTOs by 2nd Signatory and Stage-II calculates the status post signing of FTOs by 2nd signatory up to crediting of wages into beneficiary’s account. There is considerable progress in Stage-I payment. This has increased from 43% in FY 2016-17 to approximately 86% throughout the current FY 2017-18 (as on 27.03.2018).
